

Central Administrative Tribunal, Principal Bench

Original Application No. 2100 of 1998
M.A. 837/99

New Delhi, this the 14th day of July, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri R.D. Bohet S/o Shri Bhoop Singh
R/o B-5, Officers Colony, Central Jail Tihar,
New Delhi. - Applicant

(By Advocate - None)

Versus

1. Government of NCT of Delhi
through Chief Secretary,
Sham Nath Marg,
Delhi.
2. Inspector General (Prison)
Central Jail Tihar,
Delhi. - Respondents

(By Advocate - Shri Vijay Pandita)

O R D E R (ORAL)

By Hon'ble Mr. S.R. Adige, Vice Chairman(A)

1. Applicant seeks a direction to respondents to extend his promotion to the post of Deputy Superintendent Grade-I in the pay scale of Rs.2000-3500 beyond 8.10.98 till the post is filled up on regular basis and further seeks a direction to respondents to regularise him on the aforesaid post by holding DPC very early.


2. None appeared for the applicant when the case was called out. Shri Vijay Pandita appeared for respondents and has been heard.

3. Shri Pandita has pointed out that this OA has been filed by applicant merely on apprehension and even as on date, applicant is continuing on the promoted post of Deputy Superintendent Grade-I on ad hoc basis.

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4. Attention is further invited to applicant's rejoinder which confirms Shri Pandita's contention that this OA has been filed merely on apprehension that he might be reverted.

5. As under Section 19 A.T. Act a person has to be aggrieved by any order pertaining to a matter within the Tribunal's jurisdiction and no order has been brought to our notice, this OA is dismissed at this stage giving liberty to applicant that in the event any order is passed reverting applicant with which he is aggrieved, it will be open to him to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.


(Kuldeep Singh)
Member(J)


(S.R. Adige)
Vice Chairman(A)

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